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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**Principal Bench**

New Delhi, dated this the 4th December, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

O.A. No. 98 of 1991  
M.A. No. 2563 of 1995

1. Shri Nawal Kishore Sharma,  
S/o Shri Deep Chand,  
Head T.T.E.,  
Northern Railway,  
New Delhi.
2. Shri R.K. Sharma,  
S/o Shri Ghanandi Lal,  
Head T.T.E.,  
Northern Railway,  
Meerut.
3. Shri H.C. Johri,  
S/o Shri Madhuri Saran,  
Head T.T.E.,  
Northern Railway,  
New Delhi.
4. Shri Radhey Shyam,  
S/o Shri Bhola Nath,  
Head T.T.E.,  
Northern Railway,  
New Delhi.
5. Miss Jawant Sharma,  
D/o Shri Vidya Dhar Sharma,  
Head T.T.E.,  
Northern Railway,  
New Delhi.
6. Shri S.K. Malhotra,  
S/o Shri Ganesh Das,  
Head T.T.E.,  
Northern Railway,  
New Delhi.
7. Shri A.K. Kaul,  
S/o Shri D.N. Kaul,  
Head T.T.E.,  
Northern Railway,  
New Delhi.
8. Shri H.R. Adhalakha, ..... APPLICANTS  
S/o Shri Dhanna Ram,  
Head T.T.E.,  
Northern Railway,  
New Delhi.

(By Advocate: Shri K.N.R.Pillai)

1. Union of India through the General Manager, Northern Railway, New Delhi.
2. Shri A.K.Sarkar, Addl. Divl. Railway Manager, Delhi Div., State Entry Road, New Delhi.
3. Shri Sri Bhagwan Sharma
4. Shri D.K. Nayar,
5. Shri Mohinder Kumar
6. Shri H.C.Jain

.... RESPONDENTS

(By Advocates: Shri Romesh Gautam  
for R-1 & 2  
Shri B.S.Mainee for R-3 to 6)

O.A. No. 1219 of 1990

Shri Sri Bhagwan,  
Travelling Ticket Inspector,  
Northern Railway,  
Delhi. and three others. .... APPLICANTS

(By Advocate: Shri B.S.Mainee)

VERSUS

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, State Entry Road, New Delhi.
3. Shri S.K.Malhotra, S/o Shri Ganesh Dass, R/o 121/3, Minto Bridge, New Delhi.
4. Shri Nawal Kishore Sharma, S/o Shri Deep Chand, Ghaziabad.

.... RESPONDENTS

(By Advocate: Shri B.K. Aggarwal for R-1&2)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. As these two O.As involve common question of law and fact they are being disposed of with this common order.

3. All the concerned counsel present agree that both these O.As may be disposed of with a direction to the respondents to verify the number of vacancies available in respect of Head Travelling Ticket Examiners (TTEs) in the Delhi Division of Northern Railway as on 1.1.84. In the event that it is found that adequate number of vacancies of Head T.T.Es were available on the said date (i.e. 1.1.84), the applicants should be adjusted if they are otherwise found eligible against the said posts, in accordance with rules and instructions on the subject, and in the event that they get adjusted against those vacancies, the benefits already extended to them shall not be withdrawn.

4. Both these O.As are disposed of accordingly. No costs.

5. Let a copy of this order be placed in each of the two O.As.

(Dr. A. Vedavalli)  
Member (J)  
/GK/

(S.R. Adige)  
Member (A)

Attested  
S. Venkata  
6/12/96  
Co CII